

विकास होगा ? समझ में नहीं आता कि सश्रेकट कमेटी ने चम्पारन को स्थिति पर विचार किया है या नहीं ? अगर क्रिया होता तो जिन उद्योगों का मैं नाम ले रहा हूँ उन का जिक्र किया जाना चाहिए था । अगर चम्पारन का विकास चाहते हैं तो नर्वे शेड्यूल में इन उद्योगों का नाम लेना चाहिए था । खास कर के मोलासेज , चावल को पूरी से तेल निकालने की व्यवस्था हो रही है, गुड़ का उद्योग ऐसे उद्योगों का नर्वे शेड्यूल में जिक्र होना चाहिए जिससे छोटे और मझौले उद्योगपतियों को सुविधा मिलती । यह बिल बड़े उद्योगपतियों को सुविधा देगा और पिछड़े हुए इलाकों का विकास नहीं हो सकता है । इसलिए यह बिल किसी काम का नहीं है, इसमें संशोधन करना पड़ेगा । अभी बिस रुम में यह विधेयक है उस से उद्देश्य की पूर्ति नहीं होने वाला है ।

SHRI K. R. GANESH: I have already replied as to what were the criteria on the basis of which the Ninth Schedule has been worked out. I have mentioned a number of points, capacity constraints, production of mass consumer goods and various other things.

SHRI H. M. PATEL (Dhandhuka): The hon. Member has not understood. Otherwise, he would not have raised this question. So it is not enough for the Minister to say, 'I have already explained these things.' Explain again.

SHRI K. RAGHU RAMAIAH: What is the guarantee that he will understand now?

SHRI K. R. GANESH: The Ninth Schedule has been prepared on the basis of certain criteria, they being capital intensiveness of the industry, capacity constraints, production of mass consumer goods, shortages, priority industries and so on. I hope he has understood now.

PROF. MADHU DANDAVATE is there any possibility of these criteria being reconsidered?

MR. CHAIRMAN: You are not on the same wavelength.

The question is:

"That the Bill, as reported by Select Committee, be passed."

The motion was adopted.

17.57 hrs.

COMPANIES (AMENDMENT) BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move:

"That the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969, as reported by the Joint Committee, be taken into consideration".

As hon. Members are aware, the Report was presented to this House on 15th November 1973. The Committee, after considering the evidence given before it, has made certain changes in the Bill. The observations of the Committee with regard to the principal changes proposed are detailed in its recommendations. I do not, therefore, propose to speak *in extenso* about the changes, but would like to touch briefly on some of the important points.

MR. CHAIRMAN: He might stop there and continue tomorrow

17.58 hrs .

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 2, 1974|SraVana 11, 1896 (Saka).